

an>

Title: Need to review the Coastal Regulation Zone Act with a view to providing more facilities to fishermen.

PROF. K.V. THOMAS (ERNAKULAM): Hon. Madam Speaker, adequate changes are to be made in the Coastal Regulation Zone Act so that the traditional fishermen and people who live near the seashore get permission to construct new houses and repair the old existing houses where there is high concentration of the people and fishing activities. The distance from the high tide line should be limited to 50 metres and at other places to 200 metres. There should also be provision to keep fishing equipments and nets near the seashore.

Homestays connected with the tourism should also be allowed in this area. Fishermen should get adequate participation and share in all the developmental activities including tourism. Mangroves are to be protected. Incentives should be given for protecting and growing mangroves. Thank you.

HON. SPEAKER:

Shri Rajiv Satav and

Mohs. Faizal are permitted to associate with the issue raised by Pro. K.V. Thomas.